

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA.No. 116 of 2016 in  
DFR No. 2667 of 2015**

**Dated: 22<sup>nd</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Ms. Suparna Srivastava**

**ORDER**

Learned counsel for the appellant seeks two weeks time to serve fresh notice on respondent Nos. 2 & 12.

Issue fresh notice to respondent Nos. 2 & 12. Dasti in addition is permitted.

List the matter on **21.04.2016**.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**